

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4198
TO BE ANSWERED ON 27.03.2023**

EMPLOYEES CONTRIBUTION IN EPF FUND SCHEME

**†4198. SHRI SANJAY JADHAV:
SHRI VINAYAK RAUT:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the salient features of the Employees' Provident Fund Scheme;**
- (b) the estimated number of employees currently covered under the Employees' Provident Fund (EPF), State/UT-wise;**
- (c) the State-wise total number of employees contributing regularly to the EPF Fund and particularly the details of the Ratnagiri, Sindhudurg and Parbhani Parliamentary Constituencies of Maharashtra;**
- (d) whether the Government has any proposal to relax the eligibility criteria to pass on the benefits to the beneficiaries;**
- (e) if so, the details thereof and the time by which the said proposal is likely to be implemented; and**
- (f) whether a large number of EPF accounts of staff/employees are lying inoperative for the last several years, if so, the details thereof and the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The Employees' Provident Fund (EPF) Scheme, 1952 is one of the three schemes framed under the Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952. The EPF Scheme, 1952 aims at providing social security to employees employed in an EPF covered establishment.

Contd..2/-

Under the EPF, Scheme, 1952, an employee of any covered establishment drawing monthly wages up to Rs. 15,000 is statutorily required to join the fund and to contribute 12% of wages, which includes basic wages, dearness allowance and retaining allowance, if any. The employer is also required to contribute 12% of the wages.

The Employees' Provident Fund is managed by a Board of Trustees consisting of representatives from Central Government, employers, employees and State Governments.

A member of the EPF Scheme, 1952 is entitled to the benefit of withdrawal and advance for various purposes (viz. for purchase/construction of dwelling house, illness, education, marriage, Covid-19, etc.) from the EPF as per the provisions contained in the said scheme. A member is also entitled for credit of interest on his/her PF accumulations each year.

(b): The State/UT-wise details of number of EPF members as on 22.03.2023 are at Annexure-I.

(c): The State/UT-wise details (including details of the Ratnagiri, Sindhudurg and Parbhani district of Maharashtra) of the total number of members for which contribution has been received in respect of current Financial Year are at Annexure-II.

(d) & (e): The wage ceiling for coverage under the EPF Scheme, 1952 is revised from time to time. Presently, it is Rs.15000/- per month since 01.09.2014.

(f): As per paragraph 72(6) of the EPF Scheme 1952, certain accounts are classified as Inoperative Accounts. All such Inoperative Accounts, however, have definite claimants. As on 31.03.2022, the total amount in Inoperative Accounts is Rs. 4962.70 crore.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 4198 FOR REPLY ON 27.03.2023 BY HON'BLE MPS SHRI SANJAY JADHAV AND SHRI VINAYAK RAUT REGARDING 'EMPLOYEES CONTRIBUTION IN EPF FUND SCHEME'.

State/UT-wise details of number of EPF members as on 22.03.2023	
State/UT	Number of Member-Accounts of EPF Scheme as on 22.03.2023
ANDAMAN AND NICOBAR ISLANDS	59,322
ANDHRA PRADESH	59,28,638
ARUNACHAL PRADESH	43,165
ASSAM	11,90,065
BIHAR	26,06,760
CHANDIGARH	32,18,568
CHHATTISGARH	25,04,722
DELHI	2,18,41,805
GOA	17,77,293
GUJARAT	2,27,08,149
HARYANA	2,14,49,616
HIMACHAL PRADESH	21,11,062
JAMMU AND KASHMIR	5,80,966
JHARKHAND	27,50,897
KARNATAKA	3,22,29,597
KERALA	41,04,008
LADAKH	5,038
MADHYA PRADESH	66,26,391
MAHARASHTRA	5,58,91,617
MANIPUR	43,394
MEGHALAYA	1,11,721
MIZORAM	10,116
NAGALAND	24,267
ODISHA	41,42,366
PUNJAB	48,23,162
RAJASTHAN	78,13,936
SIKKIM	1,11,582
TAMIL NADU	3,37,91,317
TELANGANA	1,56,29,321
TRIPURA	1,18,711
UTTAR PRADESH	1,37,11,930
UTTARAKHAND	43,02,568
WEST BENGAL	1,09,55,800
Total	28,32,17,870

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 4198 FOR REPLY ON 27.03.2023 BY HON'BLE MPS SHRI SANJAY JADHAV AND SHRI VINAYAK RAUT REGARDING 'EMPLOYEES CONTRIBUTION IN EPF FUND SCHEME'.

State/UT-wise details (including details of the Ratnagiri, Sindhudurg and Parbhani districts of Maharashtra) of the total number of members for which contribution has been received in respect of any wage month of current Financial Year i.e. wage months from March, 2022 to February, 2023 and have not exited	
State/UT	Number of members
ANDAMAN AND NICOBAR ISLANDS	20,456
ANDHRA PRADESH	14,81,255
ARUNACHAL PRADESH	11,135
ASSAM	3,50,456
BIHAR	11,40,146
CHANDIGARH	5,85,067
CHHATTISGARH	6,24,940
DELHI	37,88,071
GOA	2,50,291
GUJARAT	43,57,096
HARYANA	34,45,706
HIMACHAL PRADESH	4,25,602
JAMMU AND KASHMIR	1,95,440
JHARKHAND	6,20,249
KARNATAKA	68,51,984
KERALA	12,33,577
LADAKH	2,135
MADHYA PRADESH	14,37,252
MAHARASHTRA	1,18,04,749 RATNAGIRI (34,948), SINDHUDURG (6,457) & PARBHANI (9,492)
MANIPUR	17,184
MEGHALAYA	37,338
MIZORAM	4,275
NAGALAND	11,424
ODISHA	10,32,765
PUNJAB	8,19,345
RAJASTHAN	16,54,996
SIKKIM	30,608
TAMIL NADU	65,30,722
TELANGANA	37,80,706
TRIPURA	34,983
UTTAR PRADESH	30,53,984
UTTARAKHAND	7,09,642
WEST BENGAL	29,49,321
Total	5,92,92,900
